

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-263(PB)/2017

IN THE MATTER OF:

M/s. Aluwalia Contracts (India) Pvt. Ltd. Applicant/Petitioner

Vs.

M/s. Ascot Hotels & Resorts Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Satish Rai, Mr. Joshi, Advocates

For the Respondent :

ORDER

On the request made on behalf of the learned Counsel for the respondent on the ground that the arguing Counsel is not available.

List the matter on 17.11.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

16.11.2017
V.Sethi